

**Shri N. Sreekantan Nair:** The Minister said that they were satisfied with...

**Mr. Deputy-Speaker:** It is their usual practice.

**Shri V. P. Nayar:** May I know whether the World Bank has submitted any report after investigation in India, and whether it would be possible for the Government to lay on the Table of the House a copy of such a report, if any?

**Shri M. C. Shah:** They had submitted a report, but it is not possible for the Government to place that on the Table of the House.

**Shri Natesaa:** May I know what would be the eventual commitment of the Government of India with the World Bank: (1) by way of loans, and (2) by way of guarantees?

**Mr. Deputy-Speaker:** This matter was debated. There was a complaint that there was no upper limit fixed. What is the good of asking the same thing, I do not think it is useful to ask.

**Shri S. N. Das:** In reply to part (g) of the question, the hon. Minister has stated that the loan was meant for industrial development. May I know, Sir, the specific industries for which these loans are being given?

**Shri M. C. Shah:** The Industrial Finance Corporation had issued a questionnaire to all the States, commercial concerns, banks etc., and they have tried to assess how much will be required for these industrial concerns.

**Mr. Deputy-Speaker:** Next question. No. 1002.

श्री एम० एम० द्विवेदी : उपरोक्त महोदय, प्रश्न नम्बर १००१ के सामने "जीमिटेड" लिख दिया गया है। मैं जानना चाहता था कि जब यह प्रश्न स्वीकार कर लिया गया तो फिर "जीमिटेड" इस के आगे क्यों लिखा गया ?

**Mr. Deputy-Speaker:** Is it by the hon. Member?

**Shri M. L. Dwivedi:** No, it was not in my name.

**Mr. Deputy-Speaker:** What is that question?

**Shri M. L. Dwivedi:** The question number is 1001, but there it is stated "omitted". I have seen this practice for the first time in the question

paper. I wanted to know the reason why, after all, the question had been admitted, it is mentioned here as 'omitted'.

**Mr. Deputy-Speaker:** Now, the hon. Member need not table a question. There is no question here. So, what is the question I have to put to the House?

Of course, if questions are *prima facie* admissible, they are noted. They are sent to the Ministry, and then the Ministry says that the question has been already answered. In those circumstances, occasionally such things happen. This is the first time it has happened. It is unnecessary to go into the matter and take up the time of the House. I could have understood if the hon. Member had tabled a question and it was omitted. Possibly, the question might have been withdrawn.

#### SUBSIDIARIES OF BRITISH AND AMERICAN COMPANIES

\*1002. **Shri Tushar Chatterjee:** Will the Minister of Finance be pleased to lay on the Table of the House a statement containing:

(a) a list of all subsidiaries of British companies operating in India;

(b) the list of all subsidiaries of American companies operating in India; and

(c) a list of foreign companies registered and operating in India with rupee capital together with their investment and country of origin?

**The Deputy Minister of Finance (Shri M. C. Shah):** (a) and (b). Statements giving the required information as far as available with Government are placed on the Table of the House. [See Appendix VI, annexure No. I.]

(c) The information is not readily available and its collection will involve a disproportionate amount of labour.

**Mr. Deputy-Speaker:** I believe the House is not in a mood to put any supplementary questions. I will proceed to the next question.

**Shri Tushar Chatterjee:** Sir, I want to put one question. What is the total American capital invested in each of the companies, and what is the proportion of that capital to the total capital of the country?

**Shri M. C. Shah:** I have already replied to that in (c).

**Mr. Deputy-Speaker:** Are the amounts also noted in the list?

**Shri M. C. Shah:** What does he want?

**Mr. Deputy-Speaker:** The hon. Member wants to know the amount of capital invested by American companies in subsidiary companies here.

**Shri M. C. Shah:** I will refer him to the census of India's foreign liabilities and assets issued by the Reserve Bank. That is available in the Library and if he refers to Statements 11 and 12 there, he can get all the information necessary.

**Shri T. N. Singh:** In view of the reports in the papers that these foreign-owned companies are not showing that interest which they should in Indian interests, are Government proposing to take any steps?

**Mr. Deputy-Speaker:** I am not able to follow. . . .

**Shri T. N. Singh:** There have been reports in the Press that there are ways and means by which transfer of assets etc. is being carried on by these companies and I want to know whether any steps are taken by Government.

**Mr. Deputy-Speaker:** The hon. Member means that they are not working in the best interests of this country. Are Government watching and if so, is there any foundation in that?

**Mr. M. C. Shah:** Certainly the Government are watching and they will look to the interest of the nation as a whole.

**Shri V. P. Nayar:** May I know, Sir, if it is a fact that these subsidiary companies are concentrated in certain profit-yielding industries, and may I also know, whether and if so, how many such firms are engaged in long-range industrial plans?

**Mr. Deputy-Speaker:** Are they not contained in that list?

**Shri V. P. Nayar:** No, Sir.

**Shri M. C. Shah:** As a matter of fact, Sir, all foreign companies registered in India with rupee capital are Indian companies under the Indian Companies Act. With regard to (c) I have already said that no information could be had.

**Shri V. P. Nayar:** That is no answer to my question. My question is: whether it is a fact that these subsidiaries are concentrating in certain fields of industrial activity.

**Mr. Deputy-Speaker:** That information is contained in that book. He has already said that. The hon. Member has not heard it. It is in that Reserve Bank publication.

**Shri V. P. Nayar:** I have seen that publication, Sir. There is no information about concentration of capital. That is why I am putting the question.

**Mr. Deputy-Speaker:** Is the hon. Minister in a position to answer?

**Shri M. C. Shah:** No, Sir.

**Shri Gadgil:** May I know whether the Government is alive to the fact..... (interruption)

**Mr. Deputy-Speaker:** There is a huge pause.

**Shri Gadgil:** ...alive to the fact that under the cloak of registration under the Indian Companies Act, foreign capital is establishing itself here firmer and firmer?

**Mr. Deputy-Speaker:** It is a matter of opinion. Let us wait and see.

**Dr. N. B. Khare:** It is a matter of fact.

**Shri Gadgil:** I only want to ask whether it is a fact that in the last three years this is on the increase.

**Mr. Deputy-Speaker:** That also is a matter of opinion.

**Shri Gadgil:** It is a question of comparison between figures before three years and figures after that.

**Mr. Deputy-Speaker:** I do not want to rule out anything arbitrarily. For bona fide purposes that money may be invested. As a matter of fact, it has been claimed that it is in the interest of India that that money should be invested. Government is asked to find out if that investment is in excess of the normal requirements of the country. It is a question of opinion.

**Lala Achint Ram:** Is the investment increasing?

**Mr. Deputy-Speaker:** On the one hand we want investment and on the other we are complaining against it!

**Shri T. N. Singh:** Is it true that there is a tendency with these concerns to concentrate in such fields where protection is being granted by the Government?

**Mr. Deputy-Speaker:** Are these subsidiary companies taking to only protected industries because it is safer?

**Shri M. C. Shah:** That question should be answered by the Commerce and Industry Minister.

**Shri K. P. Tripathi:** Is there any discrimination in the pay scale of the personnel employed in these European-owned industries? If so, are Government taking any steps to correct it?

**Mr. Deputy-Speaker:** Regarding personnel employed by these foreign companies, is there any discrimination in pay in favour of foreigners? Hon. Members will not force me to repeat every question. They should put questions slowly, distinctly, definitely and effectively.

**Shri M. C. Shah:** May hon friend must be aware that Government are alive to that fact and they are taking effective steps to see that the personnel is Indianised.

**Shri S. N. Das:** Is it a fact. . .

**Shri K. P. Tripathi:** I had put another question, Sir.

**Mr. Deputy-Speaker:** I have called Mr. Das.

**Shri S. N. Das:** Is it a fact that the Government wanted some information from these concerns and they did not supply it in time?

**The Minister of Revenue and Expenditure (Shri Tyagi):** This is a matter in which generally the hon. Minister for Commerce and Industry looks into.

**Shri K. P. Tripathi:** I had asked whether the Government were taking any steps to remove this discrimination—not Indianisation. Indianisation is one thing and removal of discrimination is another.

**Shri M. C. Shah:** I have already said that this is a question for the Commerce and Industry Minister. Here he asked for a statement. I have given the statement and additional information also.

#### CONVICTIONS FOR VIOLATION OF FOREST LAWS IN TRIPURA

\*1003. **Shri Dasaratha Deb:** Will the Minister of States be pleased to state:

(a) how many persons have been convicted in 1952, in Tripura for the violation of forest laws;

(b) what amount is realised as fines from them; and

(c) what income is realised by Government from the forest reserves of Tripura?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) 158.

(b) Rs. 1,31/-

(c) No separate accounts are maintained specifically for reserve forests. I may, however, say that in the Budget Estimates the income from forest reserves for 1952-53 has been put down at Rs. 9 lakhs.

**Shri Dasaratha Deb:** May I know, Sir, whether it is a fact that villagers themselves who are living within the area of forest reserves are being arrested still indiscriminately by the police if they come out of their houses to perform their work?

**Shri Datar:** They are not arrested except for legitimate causes.

**Mr. Deputy-Speaker:** If any particular case comes to the notice of the hon. Member, it may be brought to the notice of the Minister and relief obtained. General questions of this kind do not serve any purpose.

**Shri Nambar:** May I know, Sir, whether there are cases brought to the notice of the Minister of such illegal arrests, so to say, interfering with the normal work of the people?

**Shri Datar:** Government's attention has not been drawn to any such alleged illegal arrests.

**Mr. Deputy-Speaker:** I would say I was not a little surprised when the hon. Member from Tanjore took up the cause of Tripura. Any hon. Member can take any cause. But with respect to individual questions, unless any hon. Member knows definitely either by himself or through some other agency, there is no use asking general questions with a view to elicit some answer and put supplementary questions.

**Shri Nambar:** I have some information. Sir (interruptions).

**Shri Syed Ahmed:** They do not know how to put questions. You have to teach them, Sir.

#### AGRICULTURAL LOAN

\*1004. **Shri Dasaratha Deb:** Will the Minister of States be pleased to state:

(a) how many peasants have applied for agricultural loan in Tripura in 1952; and

(b) how many of them have been granted the loan?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) 4,586.

(b) 1,097.